

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH : BANGALORE**

IN T

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND  
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA Nos. and Assessment Year	Appellant	Respondent
2879/Bang/2018 2007-08	Mrs. Musarath Naveed, M/s. M. N. Steel Tubes, No.22, SP Road, Bengaluru – 560 002. <b>PAN : ABEPN 4303 L</b>	Income Tax Officer, Ward – 2(3)(3), Bengaluru.
3218/Bang/2018 2007-08	ACIT, Circle – 5(2)(1), Bengaluru.	Mrs. Musarath Naveed, Bengaluru – 560 002. <b>PAN : ABEPN 4303 L</b>

Assessee by	:	None
Revenue by	:	Shri. Pradeep Kumar, CIT(DR)(ITAT), Bengaluru
Date of hearing	:	25.02.2021
Date of Pronouncement	:	02.03.2021

**ORDER**

*Per N. V. Vasudevan, Vice President:*

These are appeals filed by the assessee and Revenue against the order dated 21.08.2018 of CIT(A)-5, Bangalore, relating to Assessment Year 2007-08.

2. The assessee has moved an application in which it is stated that the assessee has filed Form 1 and has obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department, under direct tax Vivad Se Vishwas Scheme, 2020 in respect

of the present appeals. In the circumstances, the assessee has prayed for withdrawing the appeals.

3. The appeals are accordingly dismissed as withdrawn.

4. In the result, assessee's appeals are dismissed.

*Pronounced in the open court on the date mentioned on the caption page.*

**(CHANDRA POOJARI)**  
**Accountant Member**

**(N. V. VASUDEVAN)**  
**Vice President**

Bangalore,

Dated: 02.03.2021.

/NS/\*

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|---------------|-------------------------|---------------|
| 1. Appellants | 2. Respondent           | 3. CIT        |
| 4. CIT(A)     | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,  
ITAT, Bangalore.